

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 328
IA-5579/2023,
In
IB-1765(ND)/2018

IN THE MATTER OF:

M/s. EE Ltd	Petitioner/Applicant
Vs.		
M/s. Falcon Business Resources Pvt. Ltd	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Shivani Jaiswal Adv.
For the Corporate : Mr. Ateendra Saumya Singh Adv.
Debtor

ORDER

Due to paucity of time, the matter is adjourned to **24.07.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik